

[1]

Cr. Case No.6/19
CNR No. DLCT11-000983-2019
State v Ramesh Bhardwaj & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

03.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Manish Rawat, learned Additional PP for the State.
A-1 Ramesh Bhardwaj @ Ballu through VC with learned counsel Sh. Sanjeev Malhotra.
A-2 Sharad Chauhan is absent.
Sh. Jujhar Singh, learned counsel for A-2.
Proceedings against A-3 Sonu Virender Mann @ Kala stands abated.
None for A-4 Mohan Lal Verma and A-5 Sanjay.
A-6 Amit Bhardwaj is absent.
Sh. Jujhar Singh, learned counsel for A-6.
A-7 Rajnikant is absent.
Sh. R. S. Malik, learned counsel for A-7.
A-8 Mukhtiyar Singh is absent.
Sh. Jujhar Singh, learned counsel for A-8.

Hearing is taking place through Video Conference therefore, no adverse order is being passed against the accused, who have not marked their presence through VC in person or through their counsels.

Matter is listed for arguments on Charge today.

However, learned counsels for accused persons have requested that the matter be listed for physical hearing. Learned APP for the State has no objection to the same.

This court is sitting for physical hearing on 22.9.2020.

[2]

In absence of the consent of Ld. Counsels for hearing through VC case is being adjourned for physical hearing in court for arguments on Charge on **22.9.2020** in the second session of the court at **02.00 pm**. The Ld. Counsels have been advised to follow all the protocol of social distancing while appearing in court.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 03.9.2020 (SR)**